

(e) if so, whether fresh and revised possession letters have since been issued by the Authority;

(f) if so, the date of issue of letters; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : The details obtained from the Greater NOIDA Development Authority are furnished below :

(a) Scheme	No. of allottees
Alpha	3527
Beta	3203
Gama	2285
Cooperative Societies Scheme	2526

(b) Scheme	No. of Persons who have taken possession
Alpha	560
Beta	267
Gama	Nil
Cooperative Societies Scheme	Nil

(c) and (d). As per procedure, the letter authorising the allottee to take possession is issued after the lease deed agreement is executed by the allottee. The allottee is handed over physical possession as and when he reports with such a letter and "Possession Certificate" is thereafter issued to him. The possession has not been given to the following number of allottees :

Scheme	No. of Person
Alpha	57
Beta	29
Gamma	Nil
Cooperative Societies Scheme	Nil

Out of the 86 cases, 85 persons have not yet reported for taking over possession. In one case the possession could not be handed over due to some discrepancy in lease deed and possession letter; the allottee has been requested to execute revised lease deed.

(e) to (g). The allottee has not so far reported for execution of revised lease deed. The fresh and revised possession letter will be issued after the execution of revised lease deed.

Approval of Colonies

293. SHRI B.L. SHARMA PREM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total number of existing unapproved colonies recommended by the Government of NCT Delhi for approval;

(b) the number of colonies out of them under consideration for according approval;

(c) the time-plan for according such approval; and

(d) the details of civil amenities to be provided by the Government in such colonies ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) 1071 (as on 31.3.1993).

(b) and (c). There is a Court case pending in the High Court of Delhi in Civil Writ Petition No. 4771/93 – Common Cause Registered Society Vs. Union of India and others. A Division Bench of the Delhi High Court passed an order on 13.10.1993 restraining the respondents from taking any further decision or action for regularising any unauthorised colonies in Delhi till further orders. The matter is thus sub-judice.

(d) As regards civic amenities, Government of National Capital Territory of Delhi have taken a decision to provide water and electricity connections to all the colonies that existed as on 31.3.1993 provided the beneficiaries have complied with all such formalities and requirements which are necessary for grant of such facilities as per law.

Slums in Delhi

294 SHRI V. SREENIVASA PRASAD : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Every sixth Delhites lives in a Jhuggi" appearing in 'Statesman' dated December 18, 1995;

(b) if so, whether slums in Delhi are increasing rapidly;

(c) if so, the total area of land in Delhi encroached by juggis/slums in Delhi; and

(d) the action plan of the Government to rehabilitate jhuggi residents at a safer place ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Yes, Sir.